

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3544

ANSWERED ON:14.12.2012

PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT

Sugumar Shri K. ;Tandon Annu

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government has directed the National Commission for Protection of Child Rights and the State Commission for Protection of Child Rights to monitor the implementation of 'The Protection of Children from Sexual Offences Act, 2012';
- (b) if so, the details thereof;
- (c) whether the Government is considering to organise workshops and special classes in schools to educate the children about sexual offences;
- (d) if so, the details thereof; and
- (e) the action taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCRs) have been mandated to monitor the implementation of the Protection of the Children from Sexual Offences Act, 2012 under section 44 of the Act. The rules framed under the Act provide for the NCPCR and the SCPCRs to:

- (i) monitor the designation of Special Courts by State Governments;
  - (ii) monitor the appointment of Public Prosecutors by State Government;
  - (iii) monitor the formulation of the guidelines described in section 39 of the Act by the State Governments, for the use of non-governmental organizations, professional and experts or persons having knowledge of psychology, social work, physical health, mental health and child development to be associated with the pre-trial and trial stage to assist the child, and to monitor the application of these guidelines;
  - (iv) monitor the designing and implementation of modules for training police personnel and other concerned persons, including officers of the Central and State Governments, for the effective discharge of their functions under the Act;
  - (v) monitor and support the Central Government and State Governments for the dissemination of information relating to the provisions of the Act through Media including the television, radio and print media at regular intervals, so as to make the general public, children as well as their parents and guardians aware of the provisions of the Act.
- (c) to (e): Under section 43 of the Act, the Government is mandated to give wide publicity to the provisions of the Act for awareness of the general public, children as well as their parents and guardians.